

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/3/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : CP/14/2017
NAME OF THE PETITIONER(S) : J.M SHAMMIMUDDIN
NAME OF THE RESPONDENT(S) : PRINTS INDIA PRIVATE LIMITED
UNDER SECTION :241/242 of companies act 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

R. Prithvishaj Pandian
(Represented by
MR. VENKATAVARADAN)

Counsel for
R1 - R3



K. Moorthy

Counsel for Petitioner



ORDER

Under consideration is the company petition No. CP 14/2017 filed on 6.3.2017. The petitioner is being represented by Shri K Moorthy. At this juncture, Shri Venkatavaradan, counsel for R1 to R3 is also present. After hearing the counsel for petitioner, we are inclined to admit the petition for hearing as the petitioner is fulfilling all the requirements under Sec 244 of the Companies Act, 2013. There are few interim prayers as well but the counsel representing the respondents has drawn our attention to memorandum of understanding that came to be entered between the petitioner and R2 on 1.2.2013. Counsel for respondents also submitted that there is every chance for settlement between the parties but the counsel for petitioner was not aware of the MoU. Therefore, he prays time to seek instructions from his client. At request, time is enlarged. Put up on 18.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)